IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-15(PB)/2017

IN THE MATTER OF:

Clutch Auto Ltd.

.....Petitioner

SECTION: Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

DEEPA KRISHAN Hon'ble Member (T)

For the Petitioner(s)

Shri Somesh Dhawan, Adv. Counsel for the

Resolution Petitioner.

Shri Karan Gandhi, Adv. for Ex-CMD

Shri Vijay K. Mehta.

For the Respondent(s):

ORDER

Notice of application filed by the applicant resolution professional. Shri Karan Gandhi, Advocate accepts notice appearing for Shri Vijay K. Mehta.

2. A copy of the application has been furnished to him. Affidavit, if any, be filed by the non-applicant management explaining the reasons for non co-operation with a copy in advance to the counsel for the resolution professional. The needful shall be done on or before 12.09.2017.

(CHIEF JUSTICE M.M. KUMAR)

(DEEPA KRISHAN) MEMBER (TECHNICAL)

05.09.2017 KCS/